

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**FORTY-FOURTH REPORT**



सत्यमेव जयते

**LOK SABHA SECRETARIAT  
NEW DELHI  
*February, 1956.***

0.12

MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

1. Shri M. Ananthasayanam Ayyangar—*Chairman*.
2. Shri Raghunath Singh.
3. Shri Nageshwar Prasad Sinha.
4. Shri Ganesh Sadashiv Altekar.
5. Shri Goswamiraja Sahdeo Bharati.
6. Shri Narendra P. Nathwani.
7. Shri Radheshyam Ramkumar Morarka.
8. Shrimati Ila Palchoudhuri.
9. Shri N. Rachiah.
10. Dr. Natabar Pandey.
11. Shri Bhawani Singh.
12. Shri T. B. Vittal Rao.
13. Shri C. Madhao Reddi.
14. Shri N. Sreekantan Nair.

SECRETARIAT

Shri N. C. Nandi—*Deputy Secretary*.

## CONTENTS

	PAGES
Report . . . . .	1
Appendix I (Bills assigned category B) . . . . .	2
Appendix II (Allocation of time for discussion of Bills) . . . . .	3
Appendix III (Proceedings of Lok Sabha <i>re</i> adoption of the Report) . . . . .	4

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee, present this, their Forty-fourth Report.

2. The Committee met on the 20th February, 1956 for categorisation of four Bills (*vide* Appendix I) under Rule 44(1) (b) and for allocation of time for discussion of five Bills (*vide* Appendix II) under Rule 44(1) (c) of the Rules of Procedure.

## **II. Categorisation of Bills**

3. The members-in-charge of the Bills due for categorisation and the representatives of the Ministries concerned had been invited to present their views on these Bills before the Committee. The Representatives of the Ministries of Home Affairs, Law and Finance attended the sitting.

4. After hearing the views of the representatives and considering all aspects in regard to the Bills, the Committee placed all the four Bills under Category B (*vide* Appendix I), in accordance with the principles for categorisation as laid down in their Eighth Report.

## **III. Allotment of time to Bill**

5. The members-in-charge of the five Bills for which allocation of time was to be made had been invited to be present at the sitting but none of them was able to attend the sitting.

6. The Committee having considered all aspects, allotted time for each Bill as shown in Appendix II.

## **IV. Recommendations**

7. The Committee recommend:—

- (i) that the categorisation by the Committee of the four Bills shown in Appendix I be agreed to by the House; and
- (ii) that the time allotted by the Committee for the discussion of each of the five Bills as shown in Appendix II be agreed to by the House.

M. ANANTHASAYANAM AYYANGAR.

NEW DELHI,  
The 21st February, 1956.

**APPENDIX I.**  
**Bills assigned category B**

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Serial No.	Name of the Bill	Bill No.	Remarks
1	The Arbitration (Amendment) Bill ( <i>Amendment of Sections 2 and 39 etc.</i> ) by Shri Syed Mohammad Ahmad Kazmi.	72 of 1955.	
2	The Child Marriage Restraint (Amendment) Bill ( <i>Insertion of new Section 2A</i> ) by Shri S. V. L. Narasimham.	62 of 1955.	
3	The Hindu Marriage (Amendment) Bill ( <i>Amendment of Section 28</i> ) by Shri S. V. L. Narasimham.	69 of 1955.	
4	The Insurance (Amendment) Bill ( <i>Insertion of new Section 44A</i> ) by Shri S. V. L. Narasimham	68 of 1955.	

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## APPENDIX II.

### Allocation of time for discussion of Bills

Serial No.	The name of the Bill and the Member-in-Charge	Time allotted by the Committee
1	The Arbitration (Amendment) Bill ( <i>Amendment of Sections 2 and 39 etc.</i> ) by Shri Syed Mohammad Ahmad Kazmi.	1½ hours.
2	The Child Marriage Restraint (Amendment) Bill ( <i>Insertion of new Section 2A</i> ) by Shri S. V. L. Narasimham.	1½ hours.
3	The Hindu Marriage (Amendment) Bill ( <i>Amendment of Section 28</i> ) by Shri S. V. L. Narasimham.	1½ hours.
4	The Insurance (Amendment) Bill ( <i>Insertion of new Section 44A</i> ) by Shri S. V. L. Narasimham.	2 hours.
5	The Prevention of Corruption (Amendment) Bill ( <i>Amendment of section 5</i> ) by Shri Uma Charan Patnaik.	*1 hour.

\*In addition to the time already taken on the motion for circulation.

### APPENDIX III

#### **Motion *re*: Adoption of the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions.**

The following motion was moved by Shri Ganesh Sadashiv Altekar and was adopted by the House on the 24th February, 1956:—

“That this House agrees with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd February, 1956.”

. [L.S. Deb., dated the 24th February, 1956.]